

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401
CP/70/ND/2021

IN THE MATTER OF:

Pcube Advisors	...	Applicant
Versus		
M/s Europa Technosoft Pvt Ltd	...	Respondent

Order under Section 73 (4).

Order delivered on 19.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner : Mr. Anuj Kumar, Adv.
For the Respondent : Mr. David, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the Petitioners. The Petitioners' Counsel has submitted that the Respondents' Counsel has requested him to take time in this matter.

From the records, it transpires that the arguments of both the sides are completed and the written arguments of the Respondents are awaited. The Counsel for Respondents therefore are directed to file written arguments before the next date of hearing if the Respondents' Counsel fails to file written arguments, the opportunity afforded to file written arguments shall be closed and the matter shall be reserved for order.

Let the matter be fixed for hearing on **13.07.2023**.

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)